

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A. NO. 537/2022

MUKESH KUMAR CHAUHAN

VERSUS

STATE OF UTTAR PRADESH & ORS.

---- APPLICANT

---- RESPONDENTS

N.D.O.H. :-13.05.2025

ACTION TAKEN REPORT/STATUS REPORT ON SANCTIONED WORK FOR UPGRADATION OF HARDUAGANJ GOODS SHED TO CONTROL/ABATEMENT OF ENVIRONMENTAL POLLUTION ON BEHALF OF DRM, NORTH CENTRAL RAILWAY, PRAYAGRAJ, UTTAR PRADESH

Details of works sanctioned are attached herewith as **annexure-1** and images showing their status are attached herewith as **annexure-2**. Guidelines of Railway board to control pollution is enclosed herewith as **annexure -3**.

A total amount of **Rs. 27,60,95,000** has been sanctioned for upgradation of Harduaganj goods shed.

Pointwise works sanctioned and their status are as follows-

S. N.	WORK SANCTIONED	STATUS OF WORK
1.	Boundary wall-700m	<ul style="list-style-type: none"> • Work of boundary wall along with sheet covering has been completed. • In addition to this, plantation along the boundary wall fence is also being done.
2.	Track work for full operation (750m from 360m)	<ul style="list-style-type: none"> • Track work has been completed
3.	Earth filling-14700 cubic m (currently increased up to 49100 cubic m)	<ul style="list-style-type: none"> • Earth filling work has been completed.
4.	Provision of heavy duty wharf (700m x 30m x 0.6m)	<ul style="list-style-type: none"> • Work of wharf wall for line no. 15 has been completed. Work of wharf of line no. 15 has been completed approx. 540m x 14m x 0.3m.
5..	Proper drainage system(2x700m)	<ul style="list-style-type: none"> • RCC drain work has been completed.


(Rajneesh Aggarwal)
 DRM/N.C. Railway
 Prayagraj

6.	Approach road RCC-1800m	• Work is under progress
7.	High Mast Tower-02	• Foundation of one pole has been completed.
8.	Provision of CCTVs for monitoring loading & unloading areas.	• After the completion of entire work, CCTVs will be installed within a week time.

Tentative date for completion of sanctioned work is **30.06.2025**.

In addition to above, to control pollution of air and water, other necessary actions have been taken at Harduaganj goods shed which are as under-

1. As the approach road to Harduaganj goods shed is unpaved, to prevent dust from flying due to the movement of trucks and to avoid any adverse effect on human life as well as the health of wild animals and birds, during unloading of clinker, water is continuously sprayed from tankers on the entire road and loading/unloading area.
2. During loading/unloading of clinker in line no. 14 of Harduaganj Goods Shed, 02 pieces of portable anti-smoke guns are used so that the clinker dust does not cause air pollution in the environment.
3. To control the fugitive dust generated due to loading/unloading of clinker in Harduaganj Railway Goods Shed, it has been covered with a boundary of about 700 meters long and 20 feet high with long sheet on both sides from east and west side of the railway station. So far around 600 plants have been planted at Harduaganj station and goods shed. More trees are to be planted in addition to this.
4. To monitor air pollution, air pollution monitoring device has been installed in Harduaganj goods shed.

Divisional Rail Manager
North Central Railway, Prayagraj


(Rajneesh Aggarwal)
DRM/N.C. Railway
Prayagraj

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Work Particulars :

Proposal was Edited during Processing. Show Changes

Plan Head	53 - Passenger Amenities (Type:Other Than Washable Apron)			Priority Rank :	1
Short Description	Harduaganj~~Upgradation of existing goods shed at Harduaganj as world class goods shed				
Description	PRYJ~Upgradation of existing goods shed at Harduaganj as world class goods shed				
Sub Head	Other Railway Users' Amenities	Classification : Unclassified			
Estimates	Allocation	Cost (in Rs. Thousands)	Outlay (in Rs. Thousands)	Department	Cost (in Rs. Thousands)
	CAP	278965	0	Civil	268563
				Electrical (G)	4230
				Telecom	3302
Division	Prayagraj	State	UTTAR PRADESH	Station/Section	Harduaganj (HGJ)
Budget Year	2023-2024	Out of Turn	No	Vetted Cost	276095
Gauge	BG	Route Class		Nature of Work	Other than Safety Related
Rail Type		Sleeper Type		Quantity	
ROR(%)		Feasibility	Yes		
Site Plan Required? :	Not required	CRRM			
Vetting Status	Vetted by Division	Shortlisting Status	Shortlisted with cost 276095 with remarks: Shortlisted		

Umbrella Work's details :

Process Under Umbrella Work :

Name of Umbrella Work:	North Central Railway- Upgradation/Modernisation of Infrastructure at good sheds (PB#1302/NR/2023-24)		
Name of Main Umbrella Work:	Upgradation/Modernisation of Infrastructure at good sheds (Umbrella work 2023-24)		
Railway of Umbrella Work:	NCR		
Sanction Year:	2023-2024		
Project ID:	06.00.53.23.1.00.001		
Allocation	Cost (in Rs. Ths.)	Outlay Proposed (in Rs. Ths.)	Current Outlay Alloted (in Rs. Ths.)
CAP	4658800	0	601900

DRM Priority Work Tag

Opted for expedite execution of work by initiator of proposal: -

DRM's Personal Certificate Status: -

DRM Priority Works Tag: -

Gati-Shakti Tag

Proposal marked under "Gati-Shakti Tag":

Presently, about 20 rakes of clinker are unloaded every month at Harduaganj Goods Shed. There is a need to make Harduaganj goods shed world class to solve the problem of air pollution due to clinker unloading and to adopt loading unloading process as per NGT guidelines. That's why work proposal is necessary.

Scope of work is as following:-

1. Provision of heavy duty warf(700m x 30m x 0.6m)
2. Proper Drainage system.(2 x 700m).
3. Approach Road RCC-1800 m
4. Merchant room+Toilet+Bathroom(5m X 5m), Labor room+ Toilet+ Bathroom (5m X 15m), CGS room+ TMS Room+Toilet(5m x 7m)
5. Boundary wall-700 m
6. Earth filling - 14700 cubic m
7. High Mast Tower-02 Nos.
8. Track work for full operation(750m from 360m)
9. Provision of CCTVs for monitoring loading & unloading areas

Hence, the work is essentially required so the work may get proposed.

Files

Attached:

S.No.	Subject	FileName	File Type
1	sketch plan og HGJ goods shed	Sketch plan of Harduaganj Goods Shed.pdf	Detailed Scope
2	Cost of civil work at HGJ	civil eng cost of HGJ.pdf	Detailed Scope
3	Cost of Electrical G	cost of Electrical G.pdf	Detailed Scope
4	FINACIAL JUSTIFICATION OF HGJ	financial justification of HGJ.pdf	Detailed Scope
5	Lertter for compliance of NGT	Letter for comply NGT order.pdf	Detailed Scope
6	Cost of Telcom work	S&T cost.pdf	Detailed Scope
7	ROR OF HGJ	ROR PF HGJ.xlsx	Detailed Scope
8	2023/GS/SD-1/08/14/NCR(2023-24	NCR Prayagraj sanctioned works dated 31.08.2023.pdf	Sanction Letter

Download all Attachments

View Other Attachments

Noting

View Full Screen

(Rajneesh Aggarwal)
DRM/N.C. Railway
Prayagraj

May please attach GSU tag as per discussion with CA.

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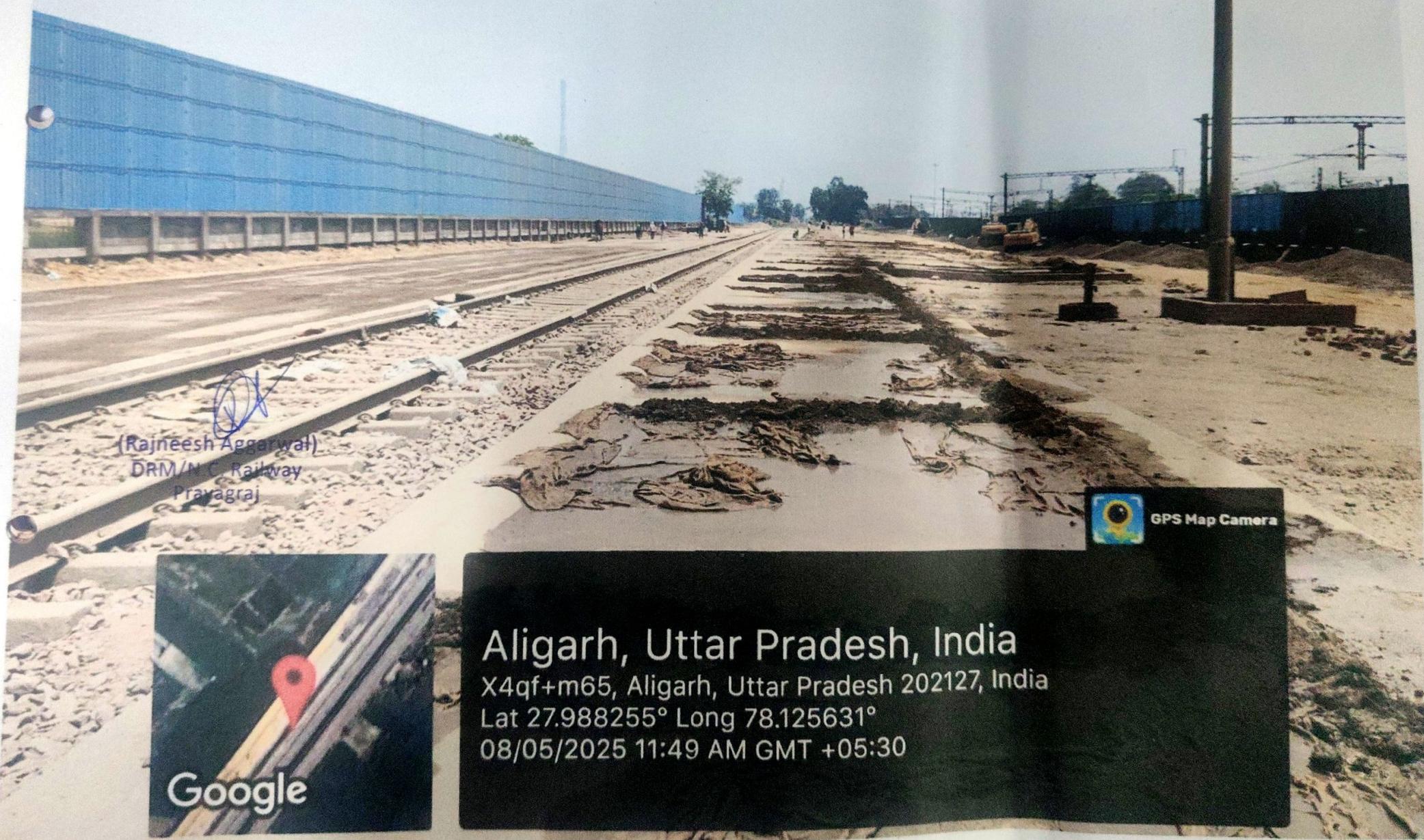


(Rajnish Aggarwal)
DRM/ C. Railway
Prayagraj

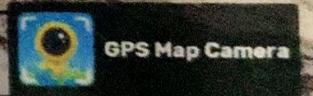
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ANNEXURE-2 429

Heavy duty wharf alongwith line no. 15



(Rajneesh Aggarwal)
DRM/N.C. Railway
Prayagraj



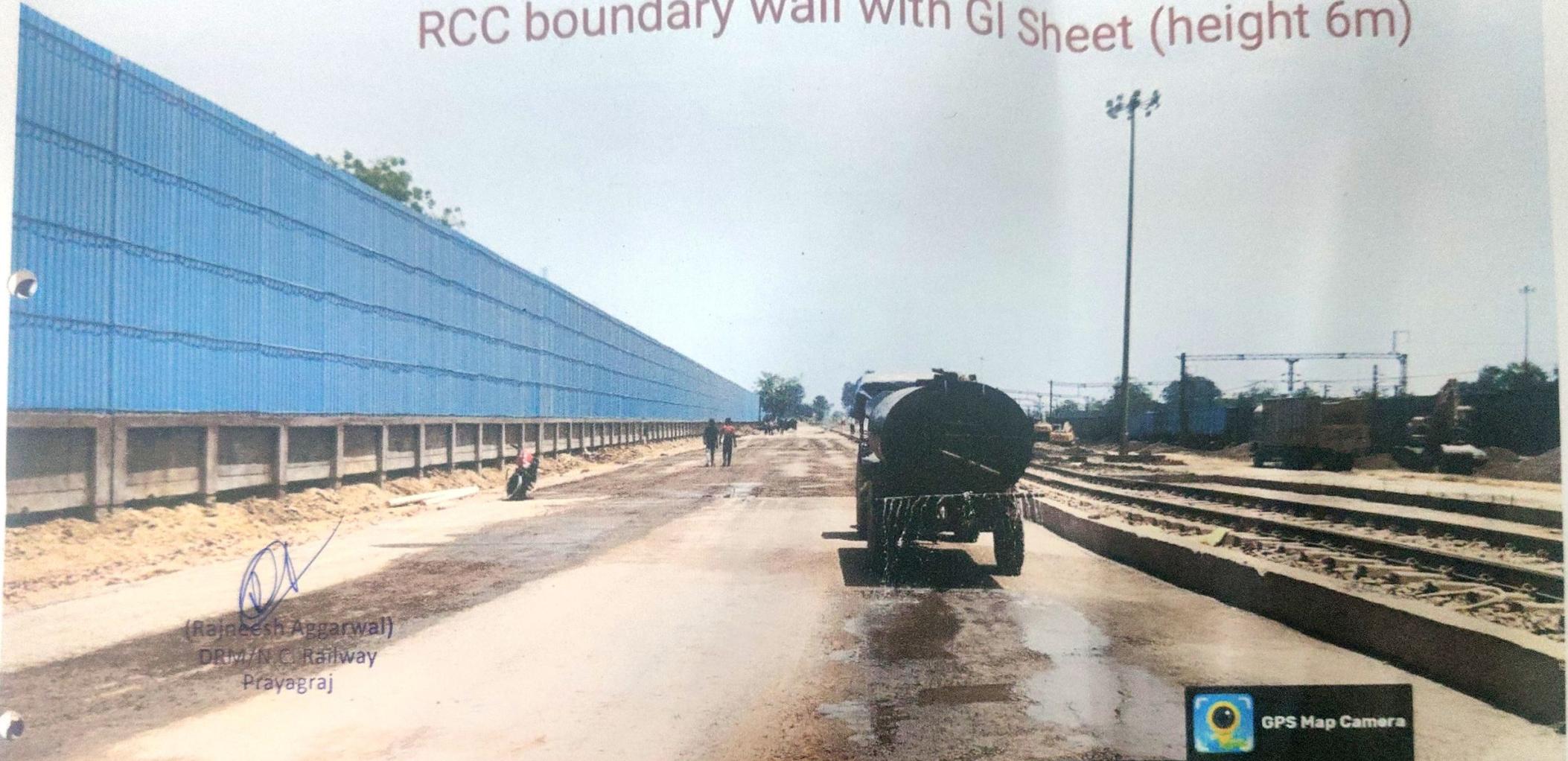
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Aligarh, Uttar Pradesh, India
X4qf+m65, Aligarh, Uttar Pradesh 202127, India
Lat 27.988255° Long 78.125631°
08/05/2025 11:49 AM GMT +05:30

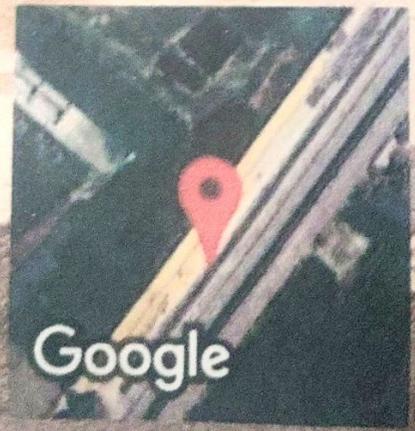
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RCC boundary wall with GI Sheet (height 6m)



(Signature)
 (Rajneesh Aggarwal)
 DRM/N.C. Railway
 Prayagraj



Aligarh, Uttar Pradesh, India
 X4qf+m65, Aligarh, Uttar Pradesh 202127, India
 Lat 27.987947° Long 78.12522°
 08/05/2025 11:47 AM GMT +05:30

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Plantation alongwith boundary wall



(Rajneesh Aggarwal)
DRM/N.C. Railway
Prayagraj



Google

Kasimpur, Uttar Pradesh, India

Harduaganj, Kasimpur, Uttar Pradesh 202127, India

Lat 27.990831° Long 78.127505°

06/05/2025 11:31 AM GMT +05:30

General Managers,

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(Rajneesh Aggarwal)
DRM/N.C. Railway
Prayagraj

Water sprinkling at unpaved Approach road



GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
RAILWAY BOARD

No. 2015/EnHM/15/01

New Delhi, dated 16.04.2018

General Managers,
All Zonal Railways**SUB: Pollution at Railway Sidings and Goods Sheds**

A Committee of ED/EnHM/ME/RB and CCM/Catering/NR was nominated vide Railway Board's Order No. ERB-1/2016/23/19, dated 08.04.2016 and 16.01.2017/08.08.2017 to Study and submit Report on the extent of pollution in handling of pollution intensive commodities at Sidings and Goods Sheds and actions to be taken.

Based on recommendations of the Committee accepted by Board (MRS & MT) following directions are issued :

1. Keeping in view the statutory / legislative provisions
 - a) Wherever new siding/goods shed/Private freight Terminal/ any loading / unloading point is being developed / constructed, 'Consent to Establish' should be taken from State Pollution Control Board by the owner or the railway as the case may be in accordance with the provisions of State Pollution Control Board, keeping in view the notified areas / air pollution control areas and categorisation of Industrial Sectors.
 - b) Wherever the sidings are existing, 'Consent to Operate' / 'Consent for Operation' should be obtained from State Pollution Control Board by either owner or by the railway as the case may be in accordance with the provisions of State Pollution Control Board, keeping in view the notified areas / air pollution control areas and categorisation of Industrial Sectors.
 - c) Zonal Railways must be aware of Air Pollution Control Areas notified by respective SPCBs and ensure compliance to applicable environmental legislations. Necessary clause may be incorporated in agreements of sidings. For railway owned sidings and goods sheds, the responsibility lies directly with the Railways.
 - d) In addition to air pollution, water pollution and noise pollution should also be taken care of depending upon the extent of pollution and environmental impact for specific commodities and locations.

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2. Some protective measures to be taken at loading/unloading points by the owner or railways as the case may be, are
- a) Paved approach roads with adequate traffic carrying capacity should be provided at each loading /unloading point. The existing roads which are in bad condition should be repaired and maintained.
 - b) To control dust pollution, water sprinkling system through mechanised system or tankers should be provided as per requirement. Proper waste water/drainage system shall be provided at loading/unloading points as per requirement.
 - c) Appropriate green belt cover to be provided at the loading/unloading point to mitigate pollution.
 - d) Where necessary, the heavy loading and unloading traffic handling points to be provided with dust screen walls along periphery of the premises with adequate height.

Copy of the report of the Committee No. 2015/EnHM/15/01 dated 16.08.2017 in six pages is enclosed for necessary action by all Zonal Railways.

A Report on *Inventorisation of Railway Sidings and Guidelines for their Environment Management* submitted to Central Pollution Control Board by RITES in March 2015, which is available on the website of CPCB cpcb.nic.in under New Reports, may also be seen for guidance.

Encl: Report of the Committee
in six pages.

16/8/18

(Shivendra Mohan)
Executive Director
EnHM / ME

**Copy to PCCMs,
All Zonal Railways**

No. 2015/EnHM/15/01

Report of the Committee to Study the extent of pollution in handling of pollution intensive commodities at Sidings and Goods Sheds and action to be taken.

1.0 Background

Ministry of Railways (Railway Board), vide Order No. ERB-1/2016/23/19, dated 08.04.2016 and 16.01.2017, constituted a Committee to study and submit report on the extent of pollution in handling of pollution intensive commodities at Sidings and Goods Sheds and actions to be taken. Accordingly, following officers were nominated by Board-

- (i) Shri Shivendra Mohan, ED/EnHM/ME/Railway Board as Convenor
- (ii) Smt. Archana Srivastava, CCM/Ctg/NR as Member

Terms of Reference given to the Committee are as follows -

- To study and submit report on the extent of pollution in handling of pollution intensive commodities at Sidings and Goods Sheds and action to be taken.
- The Committee can take assistance of an expert Consultant for arriving at their final recommendation. Expert consultant will be engaged by EnHM Directorate through a Railway PSU.

2.0 Methodology

The Committee on the basis of terms of reference held discussion with officials of RITES who had studied and prepared a report on *Inventorisation of Railway Sidings and Guidelines for their Environment Management*. Besides, Committee held discussions with number of Zonal Railways and former Member Secretary of CPCB. Committee also went through a number of documents available on the subject. The main documents are listed below-

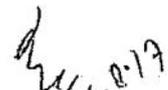
- (i) Legislation on the subject- "*The Air (Prevention and Control of Pollution) Act, 1981*" and its amendment issued in 1987.
- (ii) Directives/Circulars on the subject issued by the Ministry of Railways.

- (iii) Report on *Inventorisation of railway sidings and guidelines for their environment management* submitted to Central Pollution Control Board by RITES in March 2015. This report is available on the website of CPCB cpcb.nic.in under New Reports.
- (iv) Final document on Revised Classification of Industrial Sectors under Red, Orange, Green and White Categories (February, 2016) published by CPCB.
- (v) Reports from various Zonal Railways on sidings/goods shed etc.

3.0 Observations

- 3.1 During the preliminary meetings held by the Committee it was decided to collect data from Zonal Railways so that field position can be assessed. Further, Committee also went through report on *Inventorisation of railway sidings and guidelines for their environment management* in detail and decided that since complete study has been done by RITES prior to finalization of the report therefore, it was felt that there is no need to engage any consultant for further studies.
- 3.2 Committee on the basis of discussions and data collected from Zonal Railways noted that on some of the Zonal Railways for some of the commodities, consent from State Pollution Control Board either is taken prior to opening of siding or of the existing siding. This is mainly subjective and largely dependent on the fact that wherever there has been issues raised by the local public or a case filed by the local public with State Pollution Control Board, the railways have gone ahead and taken permission.
- 3.3 Further, it was observed by the Committee from the Report on *Inventorisation of railway sidings and guidelines for their environment management* that mostly the sidings have some or other kind of pollution control mechanism already in place wherever there is manual loading/unloading. For example- water sprinkler, covering of material by plastic sheets, plantation etc. However, it is felt that in some cases these measures are either not sufficient or are not covering the Pollution Control Board's guidelines as such there is need to upgrade the same.
- 3.4 The committee also observed that different kind of measures are required for managing pollution of different kind from different type of commodities.


16.8.17


16.8.17

(i) **Coal and mineral handling points**

Generally, dust pollution in such sidings is much more as compared to rest of the commodities. Hence the sidings involving these commodities need more protective measures to minimise the generation of dust pollution from various activities involved at sidings. It is felt by the committee that-

- As far as possible loading /unloading of such commodities should be kept away from the residential area, school/colleges, Historical Monuments, Religious Places, Ecological sensitive areas as well as forests areas.
- The sidings should preferably have mechanized loading/unloading system from rolling stock.
- Efforts should be made to minimise/ reduce drop heights so as to control spreading of dust during loading and unloading operations.
- The stockpile should have adequate dimensions so that wind erosion from the stockpile will be minimum. The loading/unloading at stockpile should preferably be done by mechanised means.
- Sidings should have paved approach roads with adequate traffic carrying capacity. The existing haul roads which are in bad condition should be repaired and maintained. The roads should have proper camber to avoid the water logging on the roads.
- The heavy loading and unloading traffic siding should preferably have dust screen walls all along periphery of the premises with adequate height.
- Water sprinkling system should be used at loading /unloading point and along the haul roads either mechanised or through water tankers.
- Proper waste water/drainage system shall be provided at sprinkling area of loading, unloading and storage so that water drained is collected at a common tank and can be reused.
- The loading/unloading points should be provided with thick rows of plantation having tall growing trees all along the periphery, inside and outside of the premises and along the road.

(ii) **POL handling points**

The Committee feels that in case of POL unloading/loading points following is required-

- All components of POL loading /unloading depot should be designed and maintained as per specified standards of oil companies fulfilling safety provisions (OISD standards).

- The loading/unloading operation shall be carried out under close supervision of authorised person.
- Network of drainage system along the rail track to collect drained oil from various equipment and other places of likely oil spillage. The drainage shall lead to oil water separator (OWS) / effluent treatment plant (ETP).
- Loading points to have quick shut-off valves to avoid leakages.
- Waste water and storm water collection and disposal system.
- Roads should be provided to serve all areas requiring access for the operation, maintenance and fire fighting.

(iii) Other loading/unloading points

It has been noted by the Committee that the major dust pollution is generated through haul roads at food grain, fertilizer, other common commodity handling points. Haul roads at many sidings of this category are in bad condition and need immediate repair.

- Sidings should have paved approach roads.
- Water sprinkling system through mechanised system or tankers should be provided as per requirement.
- These siding shall ensure regular sweeping of dust from road and also ensure that there is adequate space for free movement of vehicles.
- Proper waste water/drainage system shall be provided at sidings/goods sheds.
- The waste water should be collected at a common tank and can be reused after screening or providing effective treatment.
- The siding area should have thick green belt cover to control the air and noise pollution.

3.5 In **C & AG** report no. 21 of 2012-13 (Railways) Para 2.3.1 it is noted that Railway Board had stipulated (June' 2009) that before issue of Railway Receipt for booking of freight (Iron ore, steel and cement) Railway Administration should ensure one time submission of consent for operation (CFO) to the Sr. DCM of the Division in which the loading takes place. Test check by Audit revealed that CFO was obtained only for 55 % (19 out of 34) sidings. It is also noted that some Railways are interpreting Railway Board's instructions of June' 2009 as though obtaining of CFO was not required for sidings with only unloading facilities.

3.6 Third report of **Public Accounts Committee** (2014-15, 16th Lok Sabha) - Environment Management in Indian Railways, Stations, Trains & Tracks have stated that consent for operation from State Pollution Control Board was obtained in only 55% of

the sidings test checked. Specific guidelines have not been issued to Zonal Railways for obtaining consent for operation (CFO) under Air (Prevention and Control of Pollution) Act 1981 from the SPCB concerned. This has resulted in inconsistency and variable understanding of issue by various Zonal Railways.

- 3.7 In the Revised Classification of Industrial Sectors under Red, Orange, Green and White Categories (February, 2016) published by CPCB, Industrial Sectors have been categorised under Red, Orange, Green and White Categories. 'Mineral stack yard / Railway sidings' have been included in Green Category. 'Facility of handling, storage and transportation of food grains in bulk' is also included in Green Category. State Pollution Control Boards can do additions to this list. Obtaining 'Consent to Operate' is not necessary only for White Category of Industries.

4.0 Statutory Provisions

From the Air (Prevention and Control of Pollution) Act, it is noted that -

- (a) As per provision in Sec. 21 (1) & (2), no person can establish or operate any industrial plant without the previous consent of State Pollution Control Board. Every application for consent shall be made in Form I and shall be accompanied by prescribed fee.
- (b) U/S 22, 22(A) operating any industrial plant so as to cause emission of any air pollutant in excess of standard laid down by State Board is liable for litigation by the Board.
- (c) U/S 19 of the Act, the State Govt. in consultation with SPCB is vested with power to declare Air Pollution Control Area in which provisions of the Act shall be applicable.

5.0 Recommendations

- 5.1 Keeping in view the statutory / legislative provisions it is recommended that-
- a) Wherever new siding/good shed/Private freight Terminal/ any loading unloading point is being developed / constructed, 'Consent to Establish' should be taken from State Pollution Control Board by the owner or the railway as the case may be in accordance with the provisions of State Pollution Control Board, keeping in view the

notified areas / air pollution control areas and categorisation of Industrial Sectors.

- b) Wherever the sidings are existing, 'Consent to Operate' / 'Consent for Operation' should be obtained from State Pollution Control Board by either owner or by the railway as the case may be in accordance with the provisions of State Pollution Control Board, keeping in view the notified areas / air pollution control areas and categorisation of Industrial Sectors.
- c) Zonal Railways must be aware of Air Pollution Control Areas notified by respective SPCBs and ensure compliance to applicable environmental legislations. Necessary clause may be incorporated in agreements of sidings. For railway owned sidings and goods sheds, the responsibility lies directly with the Railways.
- d) In addition to air pollution, water pollution and noise pollution should also be taken care of depending upon the extent of pollution and environmental impact for specific commodities and locations.
- 5.2 Committee also recommends some protective measures to minimise air pollution at loading/unloading points by the owner or railways as the case may be and are listed below-

- a) Paved approach roads with adequate traffic carrying capacity should be provided at each loading /unloading point. The existing haul roads which are in bad condition should be repaired and maintained.
- b) Water sprinkling system through mechanised system or tankers should be provided as per requirement. Proper waste water/drainage system shall be provided at loading/unloading points.
- c) The loading/unloading point should have adequate green belt cover to control pollution.
- d) Where necessary, the heavy loading and unloading traffic handling points to be provided with dust screen walls along periphery of the premises with adequate height.

16/16.8.17
(Shivendra Mohan)
ED/EnHM/ME/RB
Convenor
16.08.2017

16.8.17
(Archana Srivastava)
CCM/Catering/NR
Member
16.08.2017